

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 353/TT/2020

- Subject** : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for Ramagundam-Hyderabad 400 kV S/C line-2 and Bhadrawati (Chandrapur) HVDC back to back station (2x500 MW) in Southern and Western Regions.
- Date of Hearing** : 22.6.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL) and 23 Others
- Parties present** : Shri B. Vinodh Kanna, Advocate, TANGEDCO
Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A. K. Verma, PGCIL
Ms. R. Ramalakshmi, TANGEDCO
Dr. R. Kathiravan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition is filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of the following transmission assets in Southern and Western Regions:
Asset-I: Ramagundam-Hyderabad 400 kV S/C line-2, and
Asset-II: Bhadrawati (Chandrapur) HVDC back to back station (2x500 MW)
 - b. Asset-I and Asset-II were put into commercial operation on 1.8.1997 and 1.10.1997 respectively.
 - c. The revision of transmission tariff of 2001-04 and 2004-09 periods and consequent revised transmission tariff of 2009-14 period has been claimed by the Petitioner in line with Commission's order dated 18.1.2019 in Petition No. 121/2007.



- d. The truing up of transmission tariff of 2014-19 period is claimed based on the capital cost admitted in order dated 11.1.2016 in Petition No. 493/TT/2014.
- e. No Additional Capital Expenditure (ACE) has been claimed in 2014-19 tariff period.
- f. No ACE has been claimed in respect of Asset-I during 2019-24 tariff period.
- g. For Asset-II, ACE and de-capitalisation is proposed during 2019-24 period on account of replacement of old and obsolete control and protection system at Chandrapur HVDC, thyristor valves, valve cooling system, PLC filters and battery chargers considering HVDC station as an important link between Southern and Western Regions. Maintenance of this equipment is not supported by OEMs and many of the parts are completing their useful life during 2019-24 tariff period. Initially, ACE of ₹34410 lakh was proposed at the time of filing the petition which was subsequently revised to ₹49062 lakh based on budgetary offer for Detailed Project Report (DPR), approved by the management of the Petitioner and submitted *vide* affidavit dated 30.3.2021.
- h. The information sought through Technical Validation letter was filed *vide* affidavit dated 30.3.2021.
- i. Rejoinder to the reply of MPPMCL has been filed *vide* affidavit dated 15.6.2021.

3. The Commission observed that the Petitioner should clearly state whether Asset-II, which is more than 20 years old is required in view of the changed scenario and that they would serve and be useful for the next 10 to 15 years, as such a large ACE of ₹49062 lakh is being proposed for the same asset during the 2019-24 tariff period. The Commission directed the Petitioner to obtain and submit the technical approval and report of CTU and POSOCO on the requirement and usefulness of Asset-II. The Commission observed that the said ACE claimed for Asset-II during 2019-24 will not be considered in the instant petition and granted liberty to the Petitioner to file a separate petition, if required under the provisions of Regulation 27 of the 2019 Tariff Regulations for the proposed ACE along with the detailed study and report from CTU and POSOCO, as stated above, for the system and day-to-day operation.

4. Learned counsel for TANGEDCO submitted that detailed discussions of the Co-ordination Committee are not placed on record by the Petitioner.

5. The Commission directed the Respondents, including TANGEDCO, to file reply by 9.7.2021 after serving a copy to the Petitioner, who may file rejoinder by 19.7.2021. The Commission further directed the Petitioner to clarify the issues raised by TANGEDCO during the hearing. The Commission directed the parties to comply with directions within the specified time and that no extension of time shall be granted.

6. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

